

DIVISION BENCH

ITEM NO.109

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.62/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S. CORNISH ALUMINIUM INDIA PVT. LTD. V/S BHOLASINGH JAIPRAKASH CONSTRUCTION LTD.
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Vivek Sethi, Adv. : *For the Operational Creditor*
NONE : *For the Corporate Debtor*

ORDER

Ld. Counsel representing the Operational Creditor is present through VC. However, none present for the Corporate Debtor.

- 1.** As per the previous order dated 03.06.2024, the Ld. Counsel representing the Corporate Debtor stated that the reply on behalf of the Corporate Debtor has already been prepared, and sought two weeks time to finalize the same and file it in the Registry.
- 2.** Today, there is no representation on behalf of the Corporate Debtor nor any reply is found to have been filed.
- 3.** Let the last opportunity be granted to the Corporate Debtor for filing the reply within a period of ten days, by serving an advance copy to the other side, failing which, the right to file reply would be struck off.
- 4.** Let the matter to come up for further hearing on 23rd August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

16th July, 2024
Kavya Prakash Srivastava
(Stenographer)